

(PHYSICAL HEARING)

**CBI Vs. Ulhas Prabhakar and Anr.**  
**CC No. 312/2019**

*The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. Praneet Sharma, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Shivam Gupta, Ld. Counsel for (A-2).*

**09.09.2020 (At 11:30 AM)**

Present : Sh. Praneet Sharma, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.  
Sh. Shivam Gupta, Ld. Counsel for (A-2).  
Accused Ulhas Prabhakar (A-1) is present in JC along with Sh. Rajiv Kumar, Warden.  
Accused Yogender Mittal (A-2) is present on bail.

The matter was proceeding at the stage of further cross-examination of PW6 / PE. However, it is submitted by Ld. PP for CBI that as per the recent circular(s) of the Hon'ble High Court, the evidence can only be recorded in ex parte cases by way of affidavit(s).

In these circumstances, put up for the purpose already fixed on **21.10.2020**.

IO be summoned for the next date of hearing.

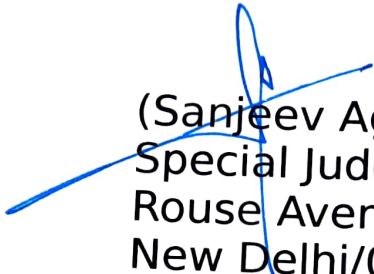
The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADDC by the



Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.

  
(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/09.09.2020